

**NATIONAL COMPANY LAW TRIBUNAL**  
**MUMBAI BENCH**  
**COURT-IV**

8. IA 3203(MB)2024  
IN  
C.P. (IB)/1427(MB)2020

CORAM:

MS. ANU JAGMOHAN SINGH  
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI  
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **24.06.2024**

Name of the Party: S Kumars Nationwide Limited  
Vs  
BSFC Distributors Private Limited

Section 9, 60(5) of Insolvency and Bankruptcy Code, 2016

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**ORDER**

1. Adv. Ranjita Kumari for the Resolution Professional present through virtual mode.  
**IA-3203/2024**
2. This is an Application filed u/s 21(1) by the Applicant to place on record the report certifying reconstitution of Committee of Creditors. The same is taken on record to that effect.
3. In view of aforesaid, the present Application is disposed of.

Sd/-

**ANU JAGMOHAN SINGH**  
**Member (Technical)**

/Dubey/

Sd/-

**KISHORE VEMULAPALLI**  
**Member (Judicial)**